



बौद्धिक संपदा

भारत

एकस / अभिकल्प / व्यापार चिह्न
भौतिक उपकरण /
कॉपीराइट आर्टिस्टिक आर्ट्स आइपीएम

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भारत सरकार

GOVERNMENT OF INDIA

कार्यालय महानियंत्रक एकस, अभिकल्प और व्यापार चिह्न

Office of The Controller General

Patents, Designs & Trade Marks

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

उद्योग संवर्धन और आंतरिक व्यापार विभाग

Department for Promotion of Industry and Internal Trade

बौद्धिक संपदा भवन

BOUDDHIK SAMPADA BHAWAN

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संख्या/ No.:CGPDTM-17/2/2026-SICLDRD/**CS-2026/2906**

दिनांक/ Date:27.03.2026

OFFICE ORDER

In compliance with the directions issued by DPIIT in the Records of Discussion (RoD) of *ChintanShivir* 2026 on deciding a roadmap for the liquidation of patent pendency held on 11th March 2026 at *Vanijya Bhawan* under the chairpersonship of the Additional Secretary DPIIT, the following directions are hereby issued for strict compliance by all concerned officers during a special campaign for the liquidation of pendency:

- Each Examiner working in examination group shall examine a minimum of 30 new patent applications on monthly basis. The Examiner shall perform consistently and avoid bulk forwarding of the applications to the Controller.
- Each Controller shall, on monthly basis, meet a minimum target of disposing of 15 amended applications, and issue First Examination Reports (FERs) for at least 30 new applications and for all Examiner's reports received.
- During the campaign, all replies received to FERs will be directly forwarded to the Controllers for further processing and disposal of applications. Until IT implements this in the workflow, the Examiners may push the amended application without further examination to the Controllers. The Controller may refer the amended application back to Examiner for re-investigation and re-examination if the application has been amended and amended claims do not fall within the scope of the original claims on which FER objections were raised, stating the reasons in writing. In such cases, the Examiners will re-investigate and re-examine the applications so referred, according to the provisions of the Act and Rules.
- If the Controller is of the opinion that a subsequent report on outstanding objections is required to be issued before the hearing, such report may be issued to the applicant who may be asked to resubmit the amended application/response to the objections raised in the said report within one month without any further extension of time. *Provided that no application shall be refused without giving an opportunity of being heard according to the provisions of the Patents Act and Rules.*
- The Controllers should make all efforts to dispose of pending applications within one month from the date of issuance of these directions (preferably by the end of current FY), where hearing/s have been completed and written submission/s have been filed.

(Signature)

- (f) All the Examiners and Controllers shall submit options for their preferential subject field specialization from their group in order to allot additional applications in their examination modules, and based on the field wise pendency, the IT shall allocate the applications.

All the concerned Examiners and Controllers are directed to comply with the directions received from DPIIT through the RoD of *ChintanShivir* 2026.



Prof. (Dr.) Unnat P Pandit
Controller General of Patents, Designs & Trade Marks

To: All concerned officers

Copy to:

1. Shri Arun Kumar Gupta, Under Secretary to GoI, DPIIT, Vanijya Bhawan, New Delhi
2. Head of Patent Offices and RGNIIPM
3. Office Order file
4. Hindi Version follows